

'this debate.....(*Interruptions*) As I have already said, they have to be given due compensation. It has to be done. We will ask the State Government of Bihar to do whatever has to be done.

Regarding the other two incidents mentioned by him about Punjab and other things, these facts are not with me and they can be supplied to the Members later on.

(*Interruptions*)

MR. DEPUTY SPEAKER : Now the House stands adjourned to meet at 3.20 p.m.

14.21 hrs.

*The Lok Sabha adjourned for Lunch till twenty minutes past Fifteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at twenty minutes past Fifteen of the clock*

[SHRI N.K. SHEJWALKAR *in the Chair*]

PETITION RE-ALLOTMENT OF  
GOVERNMENT FLATS TO  
RETIRING EMPLOYEES

SHRIMATI PROMILA DANDAVATE: (Rajapur) : I beg to present a petition signed by Shri B.B. Revandker and others regarding allotment of Government flats to retiring employees on rent or on hire purchase basis.

15.21 hrs.

BUSINESS ADVISSORY COMMITTEE

Forty-Seventh Report

THE MINISTER OF STATE OF THE  
MINISTRY OF INFORMATION AND  
BROADCASTING AND MINISTER OF  
STATE IN THE DEPARTMENT OF

PARLIAMENTARY AFFAIRS. (SHRI H.K.L. BHAGAT) : I beg to move :

“That this House to agree with the Forty-Seventh Report of the Business Advisory Committee presented to the House on the 2nd August, 1983”.

DR. SUBRAMANIAM SWAMY : (Bombay North East) : I beg to move :

That in the Motion,  
*add* at the end

“Subject to the modification—that the time recommended for discussion on the Emigration Bill, 1983 be increased to 6 hrs.’

I have asked for increase in time for the discussion of the Emigration Bill from three hours to six hours. This Bill is very important bill. We have been finding in the recent past or even the last decade that the Indian Labour abroad which went to serve the country to which they were taken have been suffering a great deal. We must not repeat the mistake of the past. For example, the Indian Labour went to Africa and they worked very hard here. You see, what problems are created for them. The Indian labour went to the Middle East, they went to Burma also. Problems are there. They went to so many places.

Therefore, this is not a question of instantaneous relief or something for the time being. We must now formulate the laws which have great impact for the future so that the word “Indian” does not become synonymous with some one against whom this will arise. I have heard that the Sri Lankan Government is going to pass a Bill tomorrow disenfranchising the Tamil plantation labour. Now, this would create tremendous and unprecedented crisis. Therefore, the Government should act on it. Unfortunately, the Government always seems to be moving in after the fire is over like fire brigade going to the scene after the building is burnt down.

I would like a thorough discussion on the Emigration Bill so that we do not

[Dr. Subramaniam Swamy]

leave a legacy for the future generation like the previous generation has left with us. That is why, I would like the time to be increased. I would like to draw the attention of the Government particularly to the proposed amendment of the Constitution which is going to be brought in Sri Lanka depriving the Tamil plantation labour and workers there of their right to vote only because they happen to be Tamilians. We should not create a situation where we cannot protect our citizens. Therefore, this should be done.

SHRI H. K. L. BHAGAT: The hon. Member has suggested for extension of time and I would bring his suggestion to the notice of the Business Advisory Committee. It would be decided there.

MR. CHAIRMAN: He wants to know, would you like to increase it to six hours?

SHRI H.K.L. BHAGAT: It has already been decided. The matter came before the Business Advisory Committee and it has been taken up there.

DR. SUBRAMANIAM SWAMY: I will then press my amendment. He is taking it very casually. If tomorrow the Bill is passed in Sri Lanka what will happen? There will be fire in the whole country, particularly in Tamil Nadu.

SHRI H. K. L. BHAGAT: The hon. Member has raised this question and the Business Advisory Committee is going into the question as to whether it should be extended or not. The decision would be unanimous. I would pass on his suggestion to the next meeting of the Business Advisory Committee.

MR. CHAIRMAN: I think, the matter of time can be decided in the House also.

(Interruptions)

DR. SUBRAMANIAM SWAMY : Since my point has been accepted in principle. I do not press my amendment.

MR. CHAIRMAN: Is it the pleasure of the House that the amendment moved by Dr. Subramaniam Swamy be withdrawn?

HON. MEMBERS : Yes.

*The amendment was, by leave, withdrawn.*

DR. SUBRAMANIAM SWAMY : Since the amendment is accepted in principle, the time should be extended.

MR. CHAIRMAN: The question is:

“That this House do agree with the Forty-seventh Report of the Business Advisory Committee presented to the House on the 2nd August, 1983.”

*The motion was adopted.*

PROF. MADHU DANDAVATE (Rajapur): I want to have one information from the hon. Minister. The report lists various items. I think, he does not record the decision, i.e. in the call-attention notice after every member's questions, there will be no reply. I think, that thing is not there because the issue was settled in the morning itself.

MR. CHAIRMAN: But you must have seen the report?

SHRI H.K.L. BHAGAT: I will bring to the notice of the hon. Speaker the point raised by the hon. member and he will decide it.

PROF. MADHU DANDAVATE: We talk at cross-purposes.

15.30 hrs.

#### MATTERS UNDER RULE 377

- (i) Development of export-oriented carpet industry in Bhadoi town (Varanasi), U.P.

श्री उमाकांत निष (मिर्जापुर) :  
सभापति महोदय, मंदौही शहर कालीनों के